

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the **09th** day of **SEPTEMBER, 2020**.

ORIGINAL APPLICATION NO. 330/406/2020

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)
HON'BLE MR. NAVIN TANDON, MEMBER (A)**

Rahul Singh, s/o Shri Sukhpal Singh, a/a 25 years, H. No. 10/11 Shri Sai Nikunj, New Suraksha Vihar P.O. Pratappure, District – Agra, Pin -282009 (U.P.).

.....Applicant

VERSUS

1. Union of India through the Secretary of Defence, Ministry, New Delhi
2. The Director General of Supp. & Transport (ST-12) Quarter Master General 'Branch Integrated HQ of MOD (Army), New Delhi - 110105.
3. The Head Quarter Central Command (ST) 900496
4. The Officer Commanding, 45 Company Army Service Corps (Supply) Type B PIN 905045

.....Respondents

Advocate for the Applicant : Shri S.K. Singh Vashisth

Advocate for the Respondents : Shri L.P. Tiwari

O R D E R
(Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member-J)

This O.A. has been listed during period of Unlock-4.

2. The undersigned as well as Hon'ble Mr. Navin Tandon, Member (Administrative) have joined this Division Bench on line through Virtual Conferencing facility.
3. Shri S.K Singh Vashisth, Advocate has appeared on behalf of applicant in court and Shri L.P. Tiwari, Advocate representing all the respondents is present online, on advance notice.
4. Heard learned counsel for the parties and perused the record.
5. At the very outset, learned counsel for the applicant submitted that applicant submitted that the applicant wants to make a fresh representation before the

respondents and he will be satisfied if a direction is issued to the respondents to decide it within a stipulated period of time.

6. Learned counsel for the respondents has no objection against this limited prayer made by the learned counsel for the applicant.

7. In view of the above, no useful purpose will be served in keeping this matter pending and it is disposed of finally with a direction to the applicant to file a representation, ventilating all his grievance, before the competent authority among the respondents within a period of one week along with a certified copy of this order and if he does so, the respondents concerned is directed to decide it within a period of three weeks from the date of receipt of a certified copy of this order, by a reasoned and speaking order in accordance with law.

8. With this direction, the O.A. is disposed of. No order as to costs.

9. It is made clear that we have not expressed any opinion on the merits of the case.

10. Hon'ble Mr. Navin Tandon, Member (Administrative) has consented to this order during video conferencing.

**(NAVIN TANDON)
MEMBER-A**

**(JUSTICE VIJAY LAKSHMI)
MEMBER-J**

Manish/-